

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 74/MP/2023

- Subject : Petition under Sections 79 of the Electricity Act, 2003 for claiming compensation on account of events pertaining to change in law in terms of the definition of “Change in Law” as provided under Article 26, read with Article 21 of the Agreements for Procurement of Power (APPs) executed between the Petitioner and the Respondents, and the supplementary agreements executed between the Petitioner and the Respondents.
- Petitioner : Jindal India Thermal Power Limited (JITPL)
- Respondents : Western Central Railways – Madhya Pradesh and Ors.
- Date of Hearing : **18.10.2024**
- Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
- Parties Present : Shri Saurav Roy, Advocate, JITPL
Shri Lakshyajit Singh, Advocate, JITPL
Shri Harshit Singh, Advocate, JITPL
Shri Jai Lal, Advocate, JITPL
Shri Nishant Kumar, Advocate, JITPL
Shri Pawan Singh, Advocate, JITPL
Shri Pulak Shrivastav, Advocate, JITPL
Shri Pulkit Agarwal, Advocate, Indian Railways
Shri P. Agrawal, Advocate, Indian Railways

Record of Proceedings

At the outset, learned counsel for the Petitioner sought liberty to file rejoinder(s) in the matter.

2. In response to the specific observation of the Commission regarding the aspect of deemed distribution licensee status of the Indian Railways, which has material bearing on the admissibility of the instant case, presently being pending before the Hon'ble Supreme Court, learned counsel for the Petitioner urged that the Commission may adjourn the matter *sine die*.

3. Considering the submissions made by the learned counsel for the Petitioner, the Commission adjourned the matter *sine die* with liberty to mention the matter for revival in the event of subsequent development(s), if any.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)